

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No144/TT/2016

Subject : Determination of transmission tariff from COD to 31.3.2019 for 'Expansion and Replacement of existing SCADA/EMS System at SLDC's of northern Region (NR ULDC Phase-II)

Date of Hearing : 20.09.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri V.P. Rastogi, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri Narender Meena, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted as follows:-

a. The instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 for 'Expansion and Replacement of existing SCADA/EMS System at SLDC's of northern Region (NR ULDC Phase-II).

b. As per Investment Approval (IA) dated 7.8.2012, the project was scheduled to be completed at an estimated cost of ₹7090 lakh including IDC of ₹548 lakh, within



27 months from I.A. i.e. by 6.11.2014. Against this, the assets were commissioned on 31.12.2015, thus there is a time over-run of 13 months and 25 days. The delay was mainly on account of floods in Srinagar and change in scope affected by the SLDCs and non-readiness of sites, control centers and supporting infrastructures. The petitioner requested to condone the delay and approve the tariff.

c. The approved cost of the instant asset is ₹5901.99 and estimated completion cost is ₹4865.52 lakh.

2. The learned counsel for BRPL, Respondent No. 12, submitted that the estimated completion cost is much less than the apportioned approved cost which clearly shows that there is over-estimation of the project cost. Learned counsel submitted that the reasons given by the petitioner for delay in commissioning of the assets fall under the category of “controllable factors”. He submitted that as per provisions of Regulation 3(63) of 2014 tariff regulations, the petitioner may be directed to enter into a 'Transmission Service Agreement' (TSA) with designated inter-state customers. He further submitted that statutory documents for determination of transmission tariff have not been filed by the petitioner. He requested to condone the time over-run in case of the instant assets and accordingly, IDC and IEDC for the corresponding period may also be disallowed.

3. In response, the representative for the petitioner submitted that time over-run is due to reasons beyond the control of the petitioner and requested to condone the time over-run. He further submitted that the detailed reasons time over-run are given in the petition. He further submitted that in the instant case TSA with DICs is not required.

4. The Commission directed the petitioner to clearly state that the requirement of TSA is met in the instant case. The Commission further directed the petitioner to submit the following information on affidavit, with an advance copy to the respondents, by 7.10.2016:-

- (i) There is variation in cost as on COD claimed in main petition for J&K PDD (in page No. 12) w.r.t. actual cost claimed in Auditor Certificate dated 6.2.2016. Submit the justification and revised Auditor Certificate in this regard.
- (ii) Chronology on account of various delays for each utilities as per format given below :-

Asset	Activity	Period of activity				Reason(s) for delay along with reference of documentary evidence submitted
		Planned		Achieved		
		From	To	From	To	



(iii) The actual O&M Expenses incurred for 2015-16 (if any) along with detailed break up of O&M Expenses.

5. The Commission directed the respondents to file their replies by 17.10.2016 with an advance copy to the petitioner who shall file its rejoinder, if any, by 21.10.2016, failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

